

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal no. 180 of 2012 &
IA No. 319 of 2012**

Dated: 6th September, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

Shell India Markets Pvt. Ltd. Appellant(s)

Versus

Indian Oil Corporation Ltd. & Ors.Respondent(s)

Counsel for the Appellant(s) :

**Counsel for the Respondent(s) : Mr. Rajat Navet for R-1 to R-3.
Mr. Prakshant Bezboruah with
Mr. Rakesh Dewan for R-6.**

**Appeal no. 181 of 2012,
IA No. 317 of 2012, IA No. 320 of 2012 & IA No. 4 of 2013**

Reliance Industries Ltd. & Ors. Appellant(s)

Versus

Indian Oil Corporation Ltd. & Ors.Respondent(s)

**Counsel for the Appellant(s) : Mr. K.R. Sasiprabhu
Mr. Rajat Nair
Mr. Saumiran**

**Counsel for the Respondent(s) : Mr. Rajat Navet for R-1 to R-3.
Mr. Prakshant Bezboruah with
Mr. Rakesh Dewan for R-8.**

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ORDER

The Learned Counsel for the Appellant in Appeal no. 181 of 2012 wants some time to file reply written submissions to the written submissions filed by Union of India. Accordingly, he is permitted to file reply written submissions on or before 13.9.2013 after serving the copy on the other side.

Post the matter for reporting compliance on **26.09.2013**.

(Nayan Mani Borah)
Technical Member (P&NG)

(Justice M. Karpaga Vinayagam)
Chairperson

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